

**GOVERNMENT OF INDIA  
MINISTRY OF HOME AFFAIRS**

**LOK SABHA  
UNSTARRED QUESTION NO. 691**

**TO BE ANSWERED ON THE 25<sup>TH</sup> JULY, 2023/ SRAVANA 3, 1945 (SAKA)**

**RESETTLEMENT OF DISPLACED PERSONS**

**691. SHRI PRADYUT BORDOLOI:**

**Will the Minister of HOME AFFAIRS be pleased to state:**

**(a) whether is it a fact that the 15th Finance Commission accorded river erosion as a natural calamity and recommended for adequate compensation including rehabilitation under State Disaster Relief Fund (SDRF) and National Disaster Relief Fund (NDRF) and if so, the details thereof including subsequent action taken;**

**(b) the details and the status of implementation of the said recommendations of fund allocation of 'Resettlement of Displaced People affected by Erosion' under NDRF and Mitigation Measures to Prevent Erosion under NDMF;**

**(c) the details of funds allocated to Assam so far for relief and rehabilitation for erosion-hit communities under SDRF and NDRF respectively;**

**(d) whether the Union Government has received the report sought from Assam State Government with details of those victims in the State who have become landless and homeless due to erosion; and**

**(e) the details of any action taken so far or planned to be taken by the Government to compensate victims of river erosion?**

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS  
(SHRI NITYANAND RAI)**

**(a) to (b): Fifteenth Finance Commission (XV-FC) had observed that coastal and river erosion can have serious adverse socio-economic**

**consequences. It had considered two aspects related to erosion i.e. resettlement of displaced people affected by erosion [under National Disaster Response Fund (NDRF)] and mitigation measures to prevent erosion [(under National Disaster Mitigation Fund (NDMF)).**

**For resettlement of displaced people affected by erosion, XV-FC had recommended that both the Union and State Governments develop a policy to deal with the extensive displacement of people caused by coastal and river erosion. To implement such policy, XV-FC had recommended an allocation of Rs. 1,000 Crore at the national level under the Recovery & Reconstruction Funding Window of NDRF.**

**Further to mitigate the risk of erosion, XV-FC had recommended an allocation of Rs. 1,500 crore from NDMF for the award period 2021-22 to 2025-26. The guidelines on constitution and administration of the National Disaster Mitigation Fund (NDMF) have been issued on 28.02.2022 and those for NDRF and State Disaster Response Fund (SDRF) on 12.01.2022.**

**(c): No State wise allocation of fund had been recommended by XV-FC for erosion-hit communities under SDRF and NDRF. The State Government can request assistance from the resources available through the Recovery & Reconstruction Funding Window of NDRF and are need to avail theses resources on a cost sharing basis.**

**Fund allocated under SDRF and released under NDRF as well as under SDMF to Assam State Government are given below:-**

**Rs. in Crore**

<b>Year-wise allocation of fund under SDRF (Central and State share)</b>				<b>Year-wise release of fund under NDRF</b>			
<b>2020-21</b>	<b>2021-22</b>	<b>2022-23</b>	<b>2023-24</b>	<b>2020-21</b>	<b>2021-22</b>	<b>2022-23</b>	<b>2023-24</b>
<b>686.40</b>	<b>686.40</b>	<b>720.80</b>	<b>756.80</b>	<b>44.37</b>	<b>--</b>	<b>250.00</b>	<b>--</b>

<b>Year-wise allocation of fund under SDMF including State share</b>				<b>Year-wise release of Central share under SDMF</b>			
<b>2020-21</b>	<b>2021-22</b>	<b>2022-23</b>	<b>2023-24</b>	<b>2020-21</b>	<b>2021-22</b>	<b>2022-23</b>	<b>2023-24</b>
<b>171.60</b>	<b>171.60</b>	<b>180.20</b>	<b>180.20</b>	<b>154.40</b>	<b>154.40</b>	<b>-</b>	<b>-</b>

**(d) to (e) No such report has been received from the State of Assam.**

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